

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : B : NEW DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER  
AND  
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

ITA No.8746/Del/2019  
Assessment Year: 2011-12

Hanon Climate Systems India Pvt. Ltd. Vs. ACIT,  
(Formerly known as Halla Visteon Circle-11(2),  
Climate System India), New Delhi.  
Plot No.1, Nelson Mandela Road,  
Vasant Kunj,  
Delhi – 110 070.

PAN: AAACC1074D

(Appellant)

(Respondent)

Assessee by : Shri Sonal Arora, CA  
Revenue by : Shri T. James Singson, CIT,DR  
Date of Hearing : 23.01.2023  
Date of Pronouncement : 23.01.2023

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 30.08.2019 of the CIT(A)-42, New Delhi, relating to AY 2011-12.

2. At the time of hearing, the Id. Counsel of the assessee, vide letter dated 23.01.2023, submitted that assessee does not want to pursue the appeal and would like to withdraw the same in view of the fact that the Id. AO, after verification of the facts and following the directions of the Id.CIT(A) passed u/s 250 of the Act, has allowed the relief to the assessee by way of appeal effect order dated 15<sup>th</sup> June, 2022.

3. The Id. DR has no objection in the assessee withdrawing its appeal.
4. In view of the above submission of the Id. counsel, the assessee is allowed to withdraw the instant appeal and the appeal is accordingly treated as 'withdrawn.'
5. In the result, the appeal filed by the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 23.01.2023.

Sd/-

(ANADEE NATH MISSHRA)  
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)  
JUDICIAL MEMBER

Dated: 23<sup>rd</sup> January, 2023.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi